

Runway maintenance expenses of Ahmedabad airport

1939. MAHANT SHAMBHUPRASADJI TUNDIYA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government has any data for the runway maintenance expenses incurred during the last four years by Ahmedabad airport; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Yes, Sir.

(b) During the financial years 2013-14 & 2014-15, no expenditure was incurred on runway maintenance at the Ahmedabad airport. However, an amount of ₹ 44.47 lac (approx.) and ₹ 30.67 crore (approx.) was spent on runway maintenance during the years 2015-16 and 2016-17 respectively.

Policy to regulate private and commercial use of drones in India

1940. SHRI SANJAY SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government is contemplating to bring a policy to regulate private, and commercial usage of drones in the country;
- (b) if so, the details of any framework formulated till now; and
- (c) the details of all the stakeholders whose views would be kept in mind while formulating any such policy?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) On 1st November 2017, a draft Civil Aviation Requirement (CAR) on civilian use of drones was uploaded in the website of Directorate General of Civil Aviation (DGCA) (www.dgca.nic.in).

(c) Views and comments of various Government organisations, which include, MHA, MoD, IAF, CISF, Indian Coast Guard, DoT, AAI, IB, and various other industry stakeholders were taken while drafting the CAR on drones. Then the draft CAR was uploaded on DGCA website for public comments. The comments, as have been received, would be kept in mind for the finalization of draft CAR.

Private ground services operating staffs

1941. SHRI KIRANMAY NANDA: Will the Minister of CIVIL AVIATION be pleased to state: